

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SELECT GALVA INDIA PRIVAT LIMITED

| RELEVANT PARTICULARS | | |
|-----------------------------|---|--|
| 1. | Name of the Corporate Debtor | Select Galva India Private Limited |
| 2. | Date of incorporation of Corporate Debtor | 01-05-2006 |
| 3. | Authority under which Corporate Debtor is incorporated / registered | Registrar of Companies, Chennai |
| 4. | Corporate Identity No. of Corporate Debtor | U51420TN2006PTC059669 |
| 5. | Address of the registered office and principal office (if any) of Corporate Debtor | Regd.Office: 14/80, Sembudoss Street, Broadway, Chennai 600001. Also at: Door No.10, 2B, Montieth Road, 2 nd Floor, TAAS Mahal, Chennai -08 |
| 6. | Insolvency commencement date in respect of Corporate Debtor | 12-10-2022 (Order received on 14-10-2022) |
| 7. | Estimated date of closure of Insolvency Resolution Process | 10-04-2023 (being the 180 th day from insolvency commencement date) |
| 8. | Name and registration number of the insolvency professional acting as Interim Resolution Professional | J. KARTHIGA IBBI/IPA-001/IP-P00752/2017-2018/11284 |
| 9. | Address and e-mail of the Interim Resolution Professional, as registered with the Board | Sri Nivas, New No.1, Old No.1052, 41st Street, Korattur, Chennai -600080 karthigasri@hotmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Sri Nivas, New No.1, Old No.1052, 41st Street, Korattur, Chennai -600080 E mail: cirp.selectgalva@gmail.com |
| 11. | Last date for submission of claims | 28-10-2022 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | (a) Forms can be downloaded from: https://www.ibbi.gov.in/home/downloads (b) Not applicable |

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of SELECT GALVA INDIA PRIVATE LIMITED vide their order dated 12-10-2022 in IBA/876/2020.

The creditors of SELECT GALVA INDIA PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 28-10-2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.

Date: 14-10--2022
Place: Chennai

/Sd/
J Karthiga
Interim Resolution Professional
IBBI Reg. No. IBBI/IPA-001/IP-P00752/2017-2018/11284